upgradation process has been assessed by any agency and on what basis this amount of Rs. 8 crores has been fixed.

DR. ANBUMANI RAMADOSS: Sir, the Director General of Health Services carried out technical evaluation study. A proposal, along with technical comments, for upgradation of Guwahati Medical College has been forwarded to DoNER which involves an estimated amount of Rs. 72 crores and we have also taken up three other medical colleges—Silchar, Guwahati and Dibrugarh—in Assam for upgradation.

*171[The questioner (PROF. SAIFUD-DIN-SOZ) was absent. For answer vide page 34 infra.]

National Crop Insurance Scheme

- *172. PROF. M.M. AGARWAL: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether it is a fact that the National Crop Insurance Scheme is being implemented in the whole country;
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
- (d) the details of total number of Indian farmers who have got the benefits of National Crop Insurance Scheme during the last three years, year-wise/State-wise?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) to (d) A statement is laid on the Table of the House.

Statement

- (a) to (c) National Agriculture Insurance Scheme (NAIS) is under implementation in the country since Rabi 1999-2000. The scheme is open to all the States/UTs, Statement of the States/UTs which have opted for the scheme is given at Statement-I (See below).
- (d) A Statement indicating State-wise farmers benefited from Rabi 2000-01 to Kharif 2003 under National Agricultura! Insurance Scheme (NAIS) in the country given at Statement-II.

Statement-/

Season-wise Statement of the States/UTs which have opted for the National Agricultural Insurance Scheme (INAIS)

z 2	Si, Rabi 1899-2000 No.	Kharif 2000	Rabi 2000-01	Kharif 2001	Rabi 2001-02	Kharif 2002	Rabi 2002-03	Kharif 2003
-	Assam	Andhra Pradesh	Andhra Predesh	Andhra Pradesh	Andhra Pradesh	Andhra Pradesh	Andhra Pradesh	Andhra Pradesh
N	Goa	Assam	Assam	Assam	Assart	Assam	Assam	Assam
ო	Gujerat	Bihar						
4	Himachal Pradesh	Chhattisgarth	Chhattisgarh	Chhattisgarh	Chhattisgarh	Chhattisgarh	Chhattisgarh	Chhattisgarh
ī.	Kerala	809	Gos	Goa	Goe	Goa	Gos	203
•	Madhya Pradesh	Gujeret	Gujarat	Gujerat	Gujarat	Gujaret	Gujarat	Gujerat
_	Maharashtra	Himachal	Himacha	Himachai	Himachal	Himachal	Himachal	Himechai
		Pradesh	Pradesh	Pradesh	Predesh	Pradesh	Pradesh	Predesh
8	Orissa	Karnataka	Jharkhand	Jharkhand	Jharkhand	Jharkhand	Jhankhand	Jharkhand
O	Pondichemy	Kerale	Karnataka	Karnataka	Karnatake	Karnataka	Kernataka	Kamataka
9		Madhya Pradesh	Kerala	Keraia	Kerala	Kerala	Kerala	Kerala
=		Maharashtra	Madhya	Madhya	Madhya	Medhya	Madhya	Madhya
			Pradesh	Pradesh	Pradesh	Pradesh	Pradesh	Pradesh
12		Meghalaya	Maharashtra	Maharashtra	Maharashtra	Maharashtra	Maharashtra	Maharashtra
1		Orissa	Meghalaya	Meghalaya	Meghalaya	Meghalaya	Meghalaya	Meghalaya
#		Tamil Nadu	Orissa	Orissa	Orissa	Orissa	Orissa	Orissa
15		Uttar Pradesh	Tarmit Nadu	Sikkim	Sikkim	Sikkim	Sikkim	Rajasthan
4		A&N Islands	Uttar Pradesh	Tamii Nadu	Tamii Nadu	Tamil Nadu	Tamil Nade	Sikkim
7		Pondicherry	West Bengal	Uttar Pradesh	Tripura	Tripura	Tripura	Tamil Nadu
6			Pondicherry	West Bengal	Uttar Pradesh	Uttar Pradesh	Uttar Pradesh	Tripura
P				A&N islands	West Bengai	West Bengal	Uttaranchal	Uttar Pradesh
8				Pondicherry	Pondicherry	A&N (slands	West Bengal	Uttaranchai
7						Pondicherry	Pondichemy	West Bengal
								A&N Islands
								Pondicherry

*Jammu and Kashmir and Haryana have given their option for implementation of scheme from Rabi 2003-04 and Kharif 2004 respectively

Statement-II

State-wise number of farmers benefited under NAIS from Rabi 2000-01 to Kharif 2003

A 27462 2 46 3641 N.F.B. N.F.B. 17934 16 N.P. 17934 16 174368 150 25759 N.P. N.P. N.P. N.P. N.P. N.P. N.P. N.P	2. No.	State	Rabi 2000-01	Kharif 2001	Rabi 2001-02	Kharif 2002	Rabi 2002-03	Kharif 2003
Asserm 46 97 361 367 Bihar 3641 6570 7520 23796 Chhattisgarh N.F.B. N.F.B. 702 519162 Goa N.F.B. N.F.B. N.F.B. N.F.B. Gujarat 7934 1670079 10512 671447 Haryana N.P. N.P. N.P. N.P. Haryana N.P. N.P. N.P. N.P. Jammu & Kashmir N.P. N.P. N.P. N.P. Jharkhand 17 108 214 1283 Kerala 172 2217 N.P. N.P. Kerala 1722 2217 421 931 Medhya Pradesh 1750 259170 138618 615202 28 Medhya Pradesh 175430 2559170 138618 61502 283345 15 Meghalaya 176430 2559170 138618 61502 283345 15 Tipura	_	Andhra Pradesh	27462	288034	15381	641727	40317	224796
Bihar 3641 6570 7520 23798 Chhattisgarh N.F.B. N.F.B. 702 519162 Goa N.F.B. 605 N.F.B. N.P.B. N.P.B.B. N.P.B.B.B. N.P.B.B.B. N.P.B.B.B.B.B.B.B.B.B.B.B.B.B.B.B.B.B.B.	2	Assem	\$	45	361	367	869	319
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526697 3145776 453325 4331870	53	Pondichemy	006	N.F.B.	107	•	658.	N.F.B.
		TOTAL:	526697	3145776	453325	4331870	826382	1922804

N.P. : Not Participated. N.F.B. : No Farmer Benefited.

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प्रो॰ एम॰एम॰ अग्रवाल: सर, मंत्री जी ने मेरे प्रश्न का उत्तर देते हुए कहा है कि क्रॉप इंश्योरेंस स्कीम का इम्प्लीमेंटेशन हो रहा है और बताया है कि इसका इम्प्लीमेंटेशन 25 स्टेट्स में हो रहा है। सभापति महोदय, हमारे देश में 32 राज्य हैं, तो बाकी राज्यों में यह कब होगा, यह मैं मंत्री महोदय से जानना चाहुंगा और क्या उस के लिए आप कोई प्रभावी योजना चला रहे हैं?

कृषि मंत्रालय में राज्य मंत्री (श्री कांतिलाल भूरिया): माननीय सभापति महोदय, किसानों की स्थिति को सुधारने के लिए एक राष्ट्रीय कृषि बीमा स्कीम लागू की गयी है जिसके संबंध में हमारी सरकार के प्रधान मंत्री जी भी चिंतित हैं और हमारे कृषि मंत्रों जी भी काफी ध्यान दे रहे हैं। महोदय, स्थिति यह है कि यह एक स्वैच्छिक योजना है और जो राज्य भाग लेना चाहे, ले सकता है। यह किसानों के हित में है। तो यह राष्ट्रीय कृषि बीमा योजना अच्छी तरह से चल रही है और किसानों को उसका फायदा मिल रहा है। अब कुछ राज्य जैसे पंजाब है, वहां कृषि जोखिम पूर्ण नहीं है, इसलिए वह इसमें शामिल नहीं है।

प्रो॰ एम॰एम॰ अग्रवाल: सभापति जी, हमारे देश में 112 मिलियन किसान है जिनमें 7-8 परसेंट ही इस योजना में भाग ले रहे हैं, तो यह कैसे कहा जा सकता है कि अच्छी तरह से इसका इम्प्लीमेंटेशन हो रहा है? आप देखें 112 मिलियन किसानों में से सिर्फ 7-8 परसेंट ही शामिल हैं।

श्री सभापति: आप किसानों में प्रचार कीजिए कि वे ईश्योरेंस कराने के लिए आएं।

प्रो॰ एम॰एम॰ अग्रवाल: सर, यह तो इन के मंत्रालय का काम है। आप मुझे मंत्री बना दीजिए, मैं प्रचार करूंगा। अभी तो इन्हें प्रचार करना है।

श्री सभापति: अब आप बैठ जाएं तो मैं इस बारे में विचार करूंगा।

SHRI E.M. SUDARSANA NATCHIAPPAN: Mr. Chairman, Sir, in Statement-II it has been given that in the developed States like, Andhra Pradesh, Karnataka, Maharashtra and other States, the number of farmers, who have benefited from Rabi 2000-01 to Kharif 2003 under the National Agricultural Insurance Scheme, is more. But, at the same time, if we see the natural calamity-prone States like, Assam, Bihar, Tamil Nadu, Orissa, Uttar Pradesh, and West Bengal, the number of beneficiaries is very less. What is the reason for this? Is it because of non-awareness among the agriculturists about the Scheme, or, is there non-cooperation between the State Governments and the Panchayati Raj institutions?

SHRI SHARAD PAWAR: Basically, the State Governments also have to take interest in this Scheme. The State Governments have to conribute financially also. There are certain States, which are not taking

sufficient interest. Twenty-three States are taking a lot of interest, but some States are not taking any interest. I myself am going to call a meeting of the respective State Agricultural Ministers with the request that they should try to propagate this Scheme, so that the benefit can reach all the farmers.

Advertisement of tobacco products

- *173. SHRI ANAND SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the cigarettes and other tobacco products Act prohibits advertisement of tobacco products, including sponsorship of sporting events by tobacco brands;
- (b) if so, whether this prohibition is also applicable to foreign tobaccobrands; and
- (c) if so, what action has been taken in the case of sponsorship of car racing event used for promotion of multi-national cigarette brands published in the local print media?

THE MINISER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) to (c) A Statement is laid on the Table of the House.

The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003, which is applicable to whole of the country, *inter-alia*, contains a provison, *i.e.* section 5, which prohibits direct and indirect advertisment of cigarettes and other tobacco products, including sponsorship of sporting/cultural events by tobacco brands, both Indian and foreign. This provision has come into force from 1st May, 2004.

Around the time the said provision of the Act was brought into force, there were some instances of local print media carrying pictures containing name of a multi-national cigarette brand. However, subsequently no instance of such advertisement in the local print media has come to the notice of the Government.

SHRI ANAND SHARMA: Hon. Chairman, Sir, I am not satisfied with the answer given by the hon. Minister. The question was specifically